

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 128**  
**CP No. 78(ND)/2016**

**IN THE MATTER OF:**

Bahl Papers Mills Pvt. Ltd. & Ors. ... Petitioners/Applicant  
Vs  
Manila Resorts Pvt. Ltd. & Ors. ... Respondent

**SECTION: Under Section 397/398**

**Order delivered on 25.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant: Mr. Virender Gands, Sr. Adv with Mr. Rakesh, Ms. Chetna Bisht, Mr. Aashish Khattar, Adv Ms. Mamta Rajput, PCS  
Mr. Aneet Bagga, Adv for SEIL

For the Respondent: Mr. Deepak Goel, Adv.  
Mr. M.K. Singh for Piyush Kalra Adv, for R-1.  
Mr. S. Jamani & Mr. Nishant Kumar, Adv for R-2  
Mr. Febin M. Varghese Adv, for R-3.

**ORDER**

On the request made by the counsel for the respondents citing personal difficulty, hearing is deferred to 24.05.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**